

**Title:** Regarding calling attention to allow foreign direct investment in Print Media in India ( The calling attention converted to the Short Duration discussion under rule – 193).

MR. SPEAKER: Now we go to Calling Attention. Begum Noor Bano can raise her Calling Attention.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN): Sir, there is a very serious matter of misuse of POTA...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN): Sir, it is a very serious matter.â€ (Interruptions)

SHRI A.C. JOS (TRICHUR): Sir, you have already called Begum Noor Bano to raise her Calling Attention....(Interruptions)

MR. SPEAKER: You are all aware that as per the rules, the Calling Attention notice has a priority. So, I have called the name of Begum Noor Bano to raise her Calling Attention.

...(Interruptions)

**श्री मुलायम सिंह यादव (सम्भल) :** अध्यक्ष महोदय, देश में सूखे के कारण हालात बहुत खराब हो रहे हैं। देश के पूरे के पूरे किसान बर्बाद हो गए हैं। यदि यही स्थिति रही, तो सूखे के कारण दो महीने के अंदर पूरे हिन्दुस्तान और विशेषकर उत्तर प्रदेश में भुखमरी फैल जाएगी।

**अध्यक्ष महोदय :** पहले नियमानुसार मैंने ध्यानाकर्षण पर बोलने के लिए बेगम नूर बानो को बोलने की अनुमति प्रदान की है। इस विषय पर कल हम बी.ए.सी. में विचार करेंगे और चर्चा के लिए इसे सोमवार को ले सकते हैं। कृपया, आप बैठ जाइए।

SHRI K. YERRANNAIDU (SRIKAKULAM): Mr. Speaker, Sir, before taking up the Calling Attention Notice...(Interruptions)

MR. SPEAKER: Now we are taking up the Calling Attention. After this, there will be 'Zero Hour'. You can raise your issue at that time. I shall permit you at that time.

...(Interruptions)

MR. SPEAKER: Please take your seats. I have already called her name.

...(Interruptions)

SHRI K. YERRANNAIDU : Sir, please allow me one minute on this Calling Attention issue. This is a very important issue. The notice for this Calling Attention has been given by the Congress Party. This is regarding foreign direct investment in print media. We have our views on this. That is why I am requesting you to please allow a discussion on this under Rule 193.

MR. SPEAKER: I have already permitted Begum Noor Bano to raise her Calling Attention.

...(Interruptions)

BEGUM NOOR BANO (RAMPUR): Mr. Speaker, Sir, I call the attention of the Minister of Information and Broadcasting to the following matter of urgent public importance and request that he may make a statement thereon:

"Situation arising out of decision of the Government to allow foreign direct investment in Print Media in India."

...(Interruptions)

MR. SPEAKER: You are a senior Member. You please understand. Let the subject matter be first read by the hon. Member. How do you know what the subject matter is unless it is read by her?

...(Interruptions)

MR. SPEAKER: I will not allow you to speak on this issue unless it becomes a property of the House. Let the hon. Member read the notice and then you can tell me what your request is.

BEGUM NOOR BANO : Mr. Speaker, Sir, I would like to call the attention of the hon. Minister of Information and Broadcasting to the following matter of urgent public importance.

**श्री शंकर प्रसाद जायसवाल (वाराणसी)** : अध्यक्ष महोदय, उत्तर प्रदेश में सूखे के कारण त्राहि-त्राहि मची हुई है। **â€** (व्यवधान)

SHRI A.C. JOS : Sir, let him not disturb the hon. Member Begum Noor Bano. ... (Interruptions)

अध्यक्ष महोदय : मैं इस विषय पर चर्चा ले रहा हूँ।

...(व्यवधान)

**श्री शंकर प्रसाद जायसवाल** : अध्यक्ष महोदय, आप इस इश्यू को जीरो ऑवर में उठाने के लिए हमें मौका दीजिए। **â€** (व्यवधान)

अध्यक्ष महोदय : आप बैठिये। मैं इस विषय पर चर्चा ले रहा हूँ।

...(व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह (वैशाली)** : अध्यक्ष महोदय, हमने हाजीपुर रेलवे जोन के मामले पर एडजर्नमेंट मोशन का नोटिस दिया हुआ है, उसका क्या हुआ ?  
â€(व्यवधान) बिहार में जन आंदोलन शुरू हो गया है। â€(व्यवधान) हाजीपुर रेलवे जोन के बारे में सरकार हेराफेरी करना चाहती है। कैबिनेट में मामला पुनर्विचार के लिए ले जाने के लिए वहां जन-आंदोलन शुरू हो गया है। â€(व्यवधान) वहां बड़ा भारी आंदोलन हो रहा है। â€(व्यवधान) हमने इस संबंध में एडजर्नमेंट मोशन का नोटिस दिया हुआ है। â€(व्यवधान)

**श्री सुदीप बंधोपाध्याय (कलकत्ता उत्तर पश्चिम)** : अध्यक्ष महोदय, इनको शायद यह मालूम नहीं है कि यह मामला कैबिनेट में वापिस चला गया है। â€(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Sir, I have also given notice on the re-organisation of the Railway zones. ...*(Interruptions)* I have given notice in this regard. You should allow us also. ...*(Interruptions)*

SHRI A.C. JOS : Sir, what is this? Please allow hon. Member Begum Noor Bano to continue. ...*(Interruptions)*

**अध्यक्ष महोदय** : आप सब लोग बैठिये।

...(व्यवधान)

MR. SPEAKER: You please understand that the Speaker is on his legs. You will have to sit down first. Please sit down.

...*(Interruptions)*

MR. SPEAKER: I have already said that there should be discipline in the House. The hon. Members should be disciplined. I have received the notices for Adjournment Motion. I am taking them up afterwards. You all are aware of the rules. You are senior Members in the House. Am I required to tell you what the procedure is?

...*(Interruptions)*

**अध्यक्ष महोदय** : क्या आप जानते नहीं हैं ?

...(व्यवधान)

MR. SPEAKER: I have already permitted her to speak. She belongs to your Party. You must understand that I have allowed her to speak. Do you not want a Member of your Party to speak? What are you doing?

...(Interruptions)

MR. SPEAKER: I have allowed her. At least have a courtesy for a lady Member of the House.

...(Interruptions)

BEGUM NOOR BANO : Thank you very much. I would like to call the attention of the hon. Minister of Information and Broadcasting. ...(Interruptions)

डॉ. रघुवंश प्रसाद सिंह : अध्यक्ष महोदय, हमने एडजर्नमेंट मोशन का नोटिस दिया है। â€ (व्यवधान)

अध्यक्ष महोदय : मैं आपके नोटिस पर बाद में बोलने वाला हूँ। आप बैठ जाइये।

...(व्यवधान)

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार) : अध्यक्ष महोदय, यहां पर रेल मंत्री जी मौजूद हैं। हम उनसे यह जानना चाहते हैं कि जोन के मामले में अब तक क्या कार्यवाही की जा रही है ? â€ (व्यवधान) यह बड़ा गंभीर मामला है। बिहार में जन-आंदोलन चल रहा है। हम चाहते हैं कि रेल मंत्री जी स्थिति को स्पष्ट करें कि मामला क्या है ? â€ (व्यवधान)

अध्यक्ष महोदय : मैं इस विषय पर चर्चा लेने वाला हूँ।

...(व्यवधान)

श्री प्रभुनाथ सिंह : अध्यक्ष महोदय, रेल मंत्री हमें बतायें कि यह मामला कहां लटका हुआ है। इस संबंध में अखबारों में तरह-तरह के बयान आ रहे हैं। कभी बंगाल में आंदोलन हो रहा है तो कभी बिहार में आंदोलन हो रहा है। â€ (व्यवधान)

SHRI G.M. BANATWALLA (PONNANI): Sir, I have given notice for Adjournment Motion on the negligence of the Railways with disastrous consequences as revealed by the forensic report. ...(Interruptions) I should be allowed to raise this issue. ...(Interruptions)

**12.08 hrs.**

BEGUM NOOR BANO (RAMPUR): Sir, I would like to call the attention of the hon. Minister of Information and Broadcasting to the following matter of urgent public importance and I request that the hon. Minister may make a statement thereon:

"Situation arising out of the decision of the Government to allow Foreign Direct Investment in print media in India."

...(Interruptions)

SHRI G.M. BANATWALLA (PONNANI): Sir, I have given notice for Adjournment Motion on the serious negligence of the Railways. ...(Interruptions)

SHRI SHARAD PAWAR (BARAMATI): Sir, please allow me for a minute. ...(Interruptions)

**कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.)** : अध्यक्ष महोदय, सूखे के कारण उत्तर प्रदेश, बिहार और राजस्थान में त्राहि-त्राहि मची हुई है। मैं तीन दिन से कार्य स्थगन प्रस्ताव की सूचना दे रहा हूँ। उस पर हम आपकी व्यवस्था चाहते हैं। **â€**(व्यवधान) सूखा वर्तमान में सबसे महत्वपूर्ण विषय है।

अध्यक्ष महोदय, सूखे के कारण आज पूरे देश में भयावह स्थिति पैदा हो गई है। उत्तर प्रदेश के अंदर अब तक हजारों करोड़ रुपये की फसल बर्बाद हो चुकी है। जिसकी वजह से किसान आत्महत्या करने के लिए मजबूर हो गये हैं। केन्द्र सरकार केवल मूकदर्शक बनी हुई है। **â€**(व्यवधान) केन्द्र सरकार ने सूखे से निपटने के लिए अब तक कोई पहल नहीं की।

आज बिजली का संकट है। किसानों को बिजली नहीं मिल रही है जिससे वे अपने खेतों को पानी दे सकें। इतना ही नहीं, किसानों की जो फसल बर्बाद हुई, उसके कारण आज किसान आत्महत्या करने पर मजबूर हैं। **â€**(व्यवधान) हमने इस पर कार्य स्थगन प्रस्ताव दिया है। **â€**(व्यवधान) यह सबसे अहम मुद्दा है। **â€**(व्यवधान) आज आवश्यकता है कि सदन में तत्काल चर्चा कराकर सूखे का मुकाबला करने के लिये केन्द्र सरकार युद्ध स्तर पर कार्यवाही करे।

**अध्यक्ष महोदय** : आप सदन में थे। आपके नेता ने विषय उठाया। मैंने कहा कि मैं इस विषय पर चर्चा दे दूंगा। चर्चा लेने के बाद भी आप ऐसे कर रहे हैं।

**â€**(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Sir, whatever these people are speaking during Calling attention should not go on record.

**श्री मुलायम सिंह यादव (सम्मल)** : मैं भी इसका समर्थन कर रहा हूँ। यदि प्रिंट मीडिया का सीधा-सीधा इन्वैस्टमेंट होगा तो पूरे अखबार बिकेंगे, पूरे अखबार चले जाएंगे। हम इसका समर्थन करते हैं कि सरकार प्रिंट मीडिया के मामले को गंभीरता से ले। **â€**(व्यवधान)

**श्री प्रमोद महाजन** : मुलायम सिंह जी ने टेलीफोन से शुरू किया, किसानों पर गए, प्रिंट मीडिया में आए, अभी डिफेंस भी आएगा। **â€**(व्यवधान) पांच-सात विषय एक दिन में मत उठाइए, प्रैस वालों को छापने में दिक्कत हो जाएगी। **â€**(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Sir, I want to make one submission. As this is a very important issue, let the Calling Attention be converted into a discussion under Rule 193 so that we all can participate because we have our views on this and we want to express our views. Let it be converted into a discussion under Rule 193.

MR. SPEAKER: About print media **â€**

...(Interruptions)

MR. SPEAKER: Please sit down. What is this all? You do not want to respect the Chair at all. I am sorry, but this should not be the way of asking questions in the House.

...(Interruptions)

MR. SPEAKER: Shri Banatwalla, please sit down. I am talking on your notice for Adjournment Motion. Please sit down. I have received three notices for Adjournment Motion, on different issues. I have gone through them. I may not be in a position to allow Adjournment Motions on these issues, but during the 'Zero Hour', I can permit them to speak because the issues are important. As regards the print media issue, Shri Sharad Pawar and

...(Interruptions)

SHRI G.M. BANATWALLA : Please mention the subject on which notice for Adjournment Motion is given.

MR. SPEAKER: The notice for Adjournment Motion is given on the report on Godhra incident.

SHRI G.M. BANATWALLA : Yes, forensic report.

MR. SPEAKER: Yes.

SHRI G.M. BANATWALLA : In S-6 compartment, there was a lot of petrol. How did the Railway authorities allow carrying of considerable quantity of petrol in the compartments which led to the torching of the compartments.  
...(Interruptions)

MR. SPEAKER: Shri Banatwalla, I have already said that I may be disallowing your notice, but at the same time, I am going to permit you to speak during 'Zero Hour'. Why do you not wait? Please wait.

...(Interruptions)

MR. SPEAKER: Shri Sharad Pawar has to make a suggestion on the print media issue which is to be discussed next.

SHRI SHARAD PAWAR : Sir, this Calling Attention is on a very important subject. Practically, representative of every political party would like to participate in the discussion. So, my request would be to please convert this discussion into a discussion under Rule 193 and allow due opportunity to everybody. ...*(Interruptions)*

MR. SPEAKER: Please sit down. If you want to say the same thing, you have already requested me.

...(Interruptions)

MR. SPEAKER: You have also requested me.

...(Interruptions)

SHRI BASU DEB ACHARIA : I support what Shri Sharad Pawar has suggested. It should be converted into a discussion under Rule 193. ...(Interruptions)

MR. SPEAKER: Your leader is here. He has also mentioned it.

...(Interruptions)

MR. SPEAKER: I am in agreement with Shri Sharad Pawar that this issue is very important. It is not that â€¦

...(Interruptions)

MR. SPEAKER: Please listen to me now.

**श्री मुलायम सिंह यादव** : इसमें हमारी भी सीधी-सीधी सहमति है। प्रिंट मीडिया होगा तो पूरे अखबार को खतरा है। (व्यवधान)

**अध्यक्ष महोदय** : आपने भी यही विनती की है कि विाय बहुत महत्वपूर्ण है और इस विाय पर बहुत सारे सदस्य पार्टीसिपेट करना चाहते हैं। मेरे सामने दो रास्ते हैं - एक तो यह कि मैं इसे नियम 193 के अन्तर्गत कन्वर्ट कर सकता हूँ और चर्चा ले सकता हूँ, तुरंत भी ले सकता हूँ, अभी भी ले सकता हूँ if the Government has no objection.

...(Interruptions)

MR. SPEAKER: Please listen to me.

If the Government has something to say on this, they can tell me. Otherwise, I will have to take up the notice today as it is. I am bound by the rules. I am not refusing to take up the notice. I can go ahead with it. I will take the advice from the leader of the Congress Party and also Members and thereafter, I will ask the Government and take a final decision. In the meantime, I do not want anybody else to stand up and give me advice.

SHRI SHIVRAJ V. PATIL (LATUR): Sir, you have very rightly put this matter before the House. If the Government agrees to discuss it under Rule 193, we shall have no objection. The only suggestion we would like to make is that our Members have studied the issue, they have given the notice, they should be allowed to ask their questions as well as make their submissions, and then other Members should be allowed. Five Members from this side and other side have given their names and those names are there. They should first be allowed and then others should be allowed.

**सूचना और प्रसारण मंत्री (श्रीमती सुमा स्वराज) :** अध्यक्ष महोदय, सरकार को इस विषय में किसी भी नियम के तहत चर्चा करने पर कोई आपत्ति नहीं है। स्पीकर इस चीज के मालिक हुआ करते हैं और वे तय करते हैं कि कौन से नियम के अन्तर्गत चर्चा ली जाये। आपने कालिंग अटेंशन के तहत चर्चा ली है। एक तरीका यह हो सकता है कि जिन लोगों के नोटिसेज 193 के अन्तर्गत आये हैं, उनको भी आप इसी पर अपनी बात कहने का मौका दे दें और यही चर्चा थोड़ी और लम्बी हो जाये या जो भी माननीय सदस्य इस पर बोलना चाहते हैं, वे बोल लें। अगर आप चर्चा कन्वर्ट करना चाहते हैं तो कर दें। सरकार की ओर से किसी तरह की कोई आपत्ति, किसी तरह की कोई पाबन्दी हम चर्चा पर लगाना नहीं चाहते। जैसा सदन चाहे, जैसा आप चाहें, मैं तैयार हूँ।

MR. SPEAKER: Mr. Parliamentary Affairs Minister, would you like to say something on this?

SHRI PRAMOD MAHAJAN: Sir, I have nothing to add. We are ready to discuss it under any form of procedure. If you convert and take up the discussion under Rule 193, as far as adding Members is concerned, I think, we should not make this exception because we have a rule in Lok Sabha, as far as Calling Attention Notice is concerned, that the Members whose names appear in the list can only ask questions. Once you start bypassing the rules, next time, when an important subject is taken up, there will be the same demand and this will be treated as a precedent. Though we always say that this will not be treated as a precedent, it is treated as a precedent. If you want, Sir, let us straightaway take it up under Rule 193 and the hon. Member whose name appears first in the list can start the debate and the rest can follow.

MR. SPEAKER: Shall we take it up under Rule 193?

SHRI PRAMOD MAHAJAN: Sir, it looks a little odd if five Congress Members have to speak in a serial order.

SHRI SHIVRAJ V. PATIL : They will be asking only questions.

SHRI PRAMOD MAHAJAN: I hope, Sir, you will appreciate that it looks a little odd if five Members from one political party speak in a serial order under Rule 193. Let everybody speak; they can also speak at a later stage.

SHRI SHIVRAJ V. PATIL : My only submission is that they are not going to make long, elaborate speeches. Their speeches would be confined to the questions which could have been allowed. I appreciate the hon. Parliamentary Affairs Minister's difficulty and, yet, they should be given the precedence.

MR. SPEAKER: Should we go by Rule 193?

SHRI PRAMOD MAHAJAN: If you take it up under Rule 193, you should follow the Rule 193 format. Or if you go by the Rule concerning the Calling Attention Notice, you should follow the Calling Attention format. You cannot have both the formats. Do not make a hybrid of the rules.

SHRI SOMNATH CHATTERJEE (BOLPUR): Sir, generally, I find that the Government is also agreeable to have it converted to 193. They have no objection on this issue. We have no objection in her initiating the debate under Rule 193. Let her initiate it. If others from Congress Benches have any questions, they can put questions so that every party can participate. Therefore, it may be allowed under Rule 193.

SHRI SHARAD PAWAR : You can fix up the time for discussion either tomorrow or day after tomorrow, whenever it is convenient.

MR. SPEAKER: I have no objection in taking it up in the afternoon, if she is free today. If you are free, I will fix up the time in the afternoon after consulting and we can have a regular debate.

SHRI PRAMOD MAHAJAN: Sir, it is a very important subject. Let us take it up right away. If it is so important, the Members must have been well prepared. They will start the discussion immediately. What is the problem in that?

MR. SPEAKER: Do you have any objection to take it up in the afternoon today? She will initiate the debate.

SHRI SHIVRAJ V. PATIL : Whatever is your suggestion, we will accept it.

MR. SPEAKER: I have taken a decision that the issue will be discussed in the afternoon today. A fixed time will be given, and then the hon. Minister will reply. The debate will be under rule 193.

**श्रीमती सुमा स्वराज :** इसमें आप समय बता दें या टाइम फिक्स कर दें।

SHRI PRAMOD MAHAJAN: If you can tell her the time, she can come back.

MR. SPEAKER: I am fixing up 3 o'clock as the time for starting this debate. It will be under Rule 193.



